

[Mr. Speaker]

liament. Let us understand the various jurisdictions.

Now, Next item. Bills to be introduced.

12.35 hrs.

RE: CHINESE PRIME MINISTER'S PRESS CONFERENCE AT KHATMANDU

Shri Vajpayee (Balrampur): May I make a submission? May I submit that the discussion fixed at 3 P.M. will not serve its purpose unless we are provided with an authoritative version of the Chinese Prime Minister's Press Conference at Khatmandu yesterday. You can direct the Minister of External Affairs to provide the Members with an authoritative version. The Chinese Prime Minister has made a hostile accusation against our Prime Minister.

Shri Yadav Narain Jadhav (Malegaon): He has said that the statement of our Prime Minister was not friendly.

Mr. Speaker: Hon. Members are aware that if it is a letter written by the Chinese Prime Minister to our Prime Minister, I can ask him to place it on the Table of the House. The Chinese Prime Minister does not invite our Prime Minister for his Press Conference. Therefore, our Prime Minister cannot have first-hand knowledge of what happened....

Shri Vajpayee: Government would have got an authoritative version.

Mr. Speaker: ... Therefore, it is no good asking me to ask the hon. Prime Minister to place something to which he was not a party. Of course, during the course of the debate, the hon. Member can place his own version, and if there is a different version,

the hon. Prime Minister who replies¹ will make a statement.

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): The hon. Member is saying that we should supply an authoritative version of the press conference which was held by the Chinese Prime Minister at Khatmandu. How on earth can we do that?

Mr. Speaker: That was what I said.

Shri Vajpayee: Are we to understand that Government have not received any authoritative information regarding what the Chinese Prime Minister spoke at Khatmandu?

Mr. Speaker: It is one thing for Government to be alert and get information, but it is another thing to send it round as an authoritative version, because they are not parties to it.

12.37 hrs.

TAXATION LAWS (AMENDMENT) BILL*

The Minister of Revenue and Civil Expenditure (Dr. B. Gopala Reddi): On behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend the Indian Income-tax Act, 1922, the Wealth-tax Act, 1957, the Expenditure-tax Act, 1957, and the Gift-tax Act, 1958.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Income-tax Act, 1922, the Wealth-tax Act, 1957, the Expenditure-tax Act, 1957 and the Gift-tax Act, 1958."

The motion was adopted.